

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:7844  
ANSWERED ON:16.05.2000  
COLLECTION OF HOUSE TAX BY MCD  
RAGHUNATH JHA

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether attention of the Government has been drawn to the news-item regarding DDA Colony in Dwarka appearing in the `Dainik Jagran` dated April 2, 2000;
- (b) if so, the facts of the matter reported therein;
- (c) the reasons for charging house tax by MCD from the DDA flat owners especially from those who have not even started residing therein; and
- (d) the steps proposed to be taken to return the money so collected with interest to them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI BANDARU DATTATREYA )

(a): Yes, Sir.

(b): This is first of the series of six articles that were serialised in the `Dainik Jagran` beginning from April 2, 2000. The article that appeared in the April 2, 2000 issue, has drawn attention to the DDA/CGHS flats lying vacant due to poor conditions of approach roads, insanitary conditions, encroachment, etc. in Dwarka Sub-city.

(c)&(d): The Municipal Corporation of Delhi have reported that the Property Tax is charged from the allottees of DDA flats from the date of the allottees taking over possession from the DDA Under Section 129 of DMC Act, 1957, Property Tax is leviable from the date of its completion or from the date of occupation, whichever is earlier.